Title: Need to provide reservation to Anglo Indian community in Central Universities and Central services.

SHRI CHARLES DIAS (NOMINATED): The generous framers of our sacred Constitution recognized Anglo-Indians as per Article 366 (2) as an Ethnic Minority Community and included Article 331 and 333 to provide reservations in Lok Sabha and State Legislative Assemblies respectively. This facility is continued and the Anglo Indian Community is thankful to the Indian National Congress and all other parties for their support and sympathy to this community. Over a period of time, the community is suffering due to lack of proper living conditions as most of them are economically and educationally backward. Many of the educational institutions established by Anglo-Indians have been taken over by religious congregations and the community is now being discriminated in these institutions. Many of the Anglo Indians are living in rented houses as most of them were working in Railways and regular transfers did not facilitate them to build their own houses.

In the above circumstances, I would request the Government to take necessary steps for providing special reservation of seats for Anglo-Indians in Central Universities, job reservation in Central services and also to allocate houses under various schemes declared by the Government for the weaker sections, 1 would also request the Government to appoint a special officer in the Ministry of Minority Affairs to study the problems of the Anglo-Indian Community in India and submit its report within six months.